(ग) केन्द्र सरकार ने इन हत्याओं को रोकने के लिए क्या प्रयास किए हैं, यदि कोई प्रयास नहीं किये गये हैं, तो इसके क्या कारण है?

विदेश मंत्रालय में राज्य मंत्री (श्री सलीम इकबाल शेरवानी) : (क) और (ख) सरकार को श्रीलंका जल क्षेत्र में भारतीय मछुआरों के खिलाफ हिंसा की खबरों की जानकारी है तथा सरकार इस बारे में चिन्तित है। श्रीलंका की सरकार ने तथाकथित अधिकांश वारदातों में अपने सुरक्षा बलों का हाथ होने से इंकार किया है। सरकार को 1 अप्रैल, 1996 से भारतीय नौकाओं पर फायरिंग की 30 वारदातों के संबंध में समाचार प्राप्त हुए हैं। इन वारदातों में 15 मछुआरों की मृत्यु हुई है तथा 43 अन्य मछुआरे घायल हुए हैं। श्रीलंका की सरकार ने इन, तथाकथित वारदातों में से केवल 5 में अपनी नौसेना का हाथ होने की बात स्वीकार की है। जिनमें चार मछुआरों की मृत्यु हुई है तथा नौ अन्य मछुआरे घायल हुए हैं। श्रीलंका की सरकार ने सूचित किया है कि भारत और श्रीलंका के बीच मौजूदा अच्छे संबंधों में विघटन पैदा करने के लिए लिट्टे सदैव मौके की तलाश में रहता है।

(ग) भारतीय मछुआरों के सामने आई समस्याओं को श्रीलंका की सरकार के साथ उच्च स्तर पर उठाया गया है। दोनों ही पक्ष इन समस्याओं को निपटाने में मानवीय तथा सहानुभूतिपूर्ण दृष्टिकोण अपनाने की आवश्यकता पर सहमत हुए हैं। श्रीलंका की सरकार ने हमें यह आश्वासन दिया है कि उन्होंने अपने सुरक्षा बलों को हिदायतें दी हैं कि श्रीलंका के जल क्षेत्र में भटके हुए भारतीय मछुआरों के साथ व्यवहार में इष्टतम संयम बरता जाए। तथापि, श्रीलंका की सरकार ने इस बात पर जोर दिया है कि श्रीलंका जल क्षेत्र में देश के उत्तरी भाग के आसपास सुरक्षा की गंभीर समस्या बनी हुई है। उन्होंने अपने जलक्षेत्र में लिट्टे की हिंसक गतिविधियों का भी हवाला दिया है। उन वारदातों के संबंध में जिनमें श्रीलंका की नौसेना की संलिप्तता स्वीकार की गई है, यह बताया गया है कि ये वारदातें या तो उस समय हुई हैं, जब श्रीलंका के समुद्री किनारों के समीप, श्रीलंका के जल क्षेत्र के संवेदनशील क्षेत्रों में पाए जाने के बाद संबंधित नौकाओं ने चेतावनी की परवाह नहीं की थी अथवा संभवत: श्रीलंका के सुरक्षा बलों और लिट्टे के बीच परस्पर गोलाबारी के दौरान ये वारदातें हुई हों।

भारत ने हाल की उच्च स्तरीय बातचीत के दौरान अपने मछुआरों के विरुद्ध हुई हिंसा की वारदातों पर अपनी चिन्ता व्यक्त की है। श्रीलंका के एक शिष्टमण्डल के साथ भी विचार-विमर्श किया था, जिसके दौरान इस प्रकार की वारदातों की पुनरावृत्ति को रोकने के लिए एक क्रिया-विधि संबंधी आवश्यकता को दोहराया गया है।

Pakistan's Readiness to sign nuclear arms Treaty with India

2499. SHRI AKHILESH DAS: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Hindu dated the 27th July, 1997, under the caption 'Pak ready to sign N-arms treaty with India'.

(b) if so, what is Government's reaction thereto;

(c) whether Government are aware of the Pakistan statement to the effect that Islamabad was collaborating with China in the defence field, particularly on hi-tech tanks; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATII KAMLA SINHA): (a) and (b) Yes, Sir. The dialogue with Pakistan has been resumed at the Foreign Secretary level and. followiing the last round of discussions in Islamabad, a Joint Statement was issued which envisages discussions on "peace and security" issues.

(c) and (d) Government are aware of collaboration between Pakistan and China in a number of defence related projects including that relating to the development of a Main Battle Tank MBT 2000 (Al Khalid). Government have highlighted, in bilateral and multilateral fora, its concern at the continuing supply by China of sophisticated weapons and related technology to Pakistan beyond its legitimate requirements. Government have made it clear that this poses a threat to India's security and is not conducive to the maintenance of peace and stability in the region. Government have been taking necessary steps to safeguard the security and national interest and will continue to do so in keeping with its assessment of developments pertaining to India's security environment.

Fake travel and telephone bills in ICCR

2500. SHRI RAJNATH SINGH 'SURYA':
SHRI S. MUTHU MANI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of a major racket in fake travel and telephone bills in the ICCR;

(b) if so, the details thereof;

(c) whether Government have taken any steps to fix responsibility in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA): (a) No, Sir. There is no such "racket in fake travel or telephone bills" in the ICCR. The Council's accounts are audited every year by the Comptroller & Auditor General of India and such irregularities have not been indicated by them. Additionally, the latest report of the Standing Committee on External Affairs of Parliament which went into the working of the ICCR in considerable details has no reference to such a racket in Travel and Telephone bills.

(b) Not applicable.

(c) Not applicable.

(d) Not applicable.

(e) Question does not arise.

Indo-Bhutan bilateral ties

2501. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) the areas in which India and Bhutan have established bilateral ties;

(b) whether any joint agreement has been signed by both the countries for the purpose; and

(c) the steps taken to establish Indo-Bhutan ties in the areas of common interest to both the countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALEEM IQBAL SHERWANI): (a) The basic framework of bilateral relations between India and Bhutan is the Treaty of Friendship and Cooperation signed between the two countries in 1949. Bilateral economic cooperation has been established between India and Bhutan in the areas of hydel power, geological exploration, technical cooperation, airport construction, road construction, electricity distribution, mining, health, education and telecommunication. India is the principal donor of aid for the economic development of Bhutan.

(b) The India-Bhutan Trade and Commerce Agreement was renewed in February 1995 and is effective for a 10 year period from March 1995. Other Agreements signed between the two countries include those relating to (1) implementation of the Jaldhaka Hydro-electric Project in September 1961; (2) exchange of Postal parcels in December in 19[illegible] (3) Chukha Hydro-electric Project [illegible]